NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH,
COURT-IV

72. C.P.(IB)-3878(MB)/2019

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **12.01.2021**

NAME OF THE PARTIES: EKF Global Logistics Private Limited
V/s
B Y Agro & Infra Limited

SECTION 9OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Prajakta Mehta, Ld. Counsel for the Petitioner present. No representation on the part of the Respondent.
2. Ld. Counsel for the Petitioner submits that the matter against the same corporate debtor was already admitted and CIRP was initiated by this Bench in C.P. 4240 of 2018 vide order dated 26.05.2020. Accordingly, in view of the above, the Petition is dismissed as infructuous.
3. The Petitioner is directed to file their claim with IRP.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)

/skd/